

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BOMBAY RAYON CLOTHING LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Bombay Rayon Clothing Limited
2.	Date of incorporation of corporate debtor	03.01.2005
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101MH2005PLC150375
5.	Address of the registered office and principal office (if any) of corporate debtor	402,4th Floor, Kamla Hub, N.S.Road No.1 Juhu Scheme, Vile Parle (West), Mumbai City, Mumbai, Maharashtra, India, 400049
6.	Insolvency commencement date in respect of corporate debtor	24.04.2025 (Order copy Received on 28.04.2025)
7.	Estimated date of closure of insolvency resolution process	21.10.2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Name:</b> Ram Singh Setia <b>Registration No:</b> IBBI/IPA-001/IPP01189/2018-19/11935
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address:</b> 1004, Tower B, Celestia Spaces, Tokershi Jivraj Road, Sewri, Off Zakaria Bunder Road, Mumbai City, Maharashtra, 400015 <b>E-mail-</b> setiars@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address:</b> Finvin Turnaround Restructuring Private Limited Situated At. 605, 6 <sup>th</sup> Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. <b>E-mail-</b> cirp.bombayrayon@gmail.com
11.	Last date for submission of claims	13.05.2025
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b. Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of the Bombay Rayon Clothing Limited in CP(IB)No.646/MB/2024 on 24.04.2025 (Order Copy Received on 28.04.2025).

The creditors of Bombay Rayon Clothing Limited, are hereby called upon to submit their claims with proof on or before 13.05.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.



Submission of false or misleading proofs of claim shall attract penalties.



**Ram Singh Setia**

**Interim Resolution Professional**

**Reg No.** IBBI/IPA-001/IP-P01189/2018-2019/11935

**Authorisation for assignment(AFA): AA1/11935/02/311225/107560**

**Validity for Authorisation of Assignment:** 31.12.2025

**Address Registered with IBBI:** 1004, Tower B, Celestia Spaces ,Tokershi Jivraj Road, Sewri,Off Zakaria Bunder Road ,Mumbai City,Maharashtra ,400015

**Correspondence Address:** Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Sunteck Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.

**Reg Email Id:** [setiars@gmail.com](mailto:setiars@gmail.com)

**Process Specific Email Id for correspondence:** [cirp.bombayrayon@gmail.com](mailto:cirp.bombayrayon@gmail.com)

**Date:** 28.04.2025, **Place:** Mumbai

### PHYSICAL POSSESSION NOTICE

**ICICI Bank** Branch office: ICICI BANK LTD., Office No. 201 - B, 2nd Floor, Road No. 01, Plot No- B3, Wafi It Park, Wagale Industrial Estate, Thane West, Maharashtra- 400604

The Authorized ICICI Bank Officer under the Securitisation, Reconstruction, Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 3 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1	Vidya Ganesh Tingare & Ganesh Vikas Tingare/ LBPUN000519816/ LBPUN0005919169	Flat No 14, Ground Floor, Building B2 XRBIA Hinjewadi Hills Co. Op. Society Ltd, plot No R 22 To R 29, Village Dattawadi, Taluka Mulshi Maharashtra Pune- 411057/ April 23, 2025	October 06, 2023 Rs. 17,59,519.00	Pune

The above-mentioned borrower(s)/guarantor(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: April 29, 2025 Place: Pune Sincerely Authorised Signatory, For ICICI Bank Ltd.

### CAPRI GLOBAL HOUSING FINANCE LIMITED

Registered & Corporate Office 502, Tower-A, Peninsula Business Park, Senapati Bagat Marg, Lower Parel, Mumbai-400013  
Circle Office Address - 9B, 2nd Floor, Pusa Road, New Delhi - 110060

#### DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorized Officer of Capri Global Housing Finance Limited (CGHFL) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under section 13(2) of the said Act, calling upon the following Borrower(s) (the 'said Borrower(s)'), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, Notice is hereby given, once again, to the said Borrower(s) to pay to CGHFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further applicable interest from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to CGHFL by the said Borrower(s) respectively.

S. No. (s) / Name of the Borrower(s) / Guarantor(s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
1. (Loan Account No. LNCGHAMRHL000001069 (Old) 51200000492543 (New) (Amravati Branch) Late Mr. Ram Suresh Vayadane Through his Legal Heirs (Borrower) Mrs. Sapana Ram Vayadane (Co-Borrower)	25-04-2025 Rs. 2,16,251 (As on 04-04-2025)	All that Piece and Parcel of residential property having land and building being Plot No. 3 (Part), Northern Side, land area admeasuring 1547 Sq. Ft. i.e. 143.77 Sq. Mts., Survey No. 13, Ward No. 55/3, Malmata No. 10481, situated at Mouze - Nimbroha Khurd, Pragane Badnera, Gopal Nagar, Gurudev Colony, Near Maratha Colony, Opposite to Kamalpure Kirana Store, Taluka & District Amravati, Maharashtra - 444601. Bounded as East Road, West: Service Lane, North: Plot No. 2, South: Remaining Portion of Plot No. 3 & 4
2. (Loan Account No. LNLHWR000008722 (Old) (Wardha Branch) 5120000025017 (New) LNHAEAR0000032343 (Old) 51100000514177 (New) (Savarkatti Branch) Late Vinod Gulabrao Pawar Through his Legal Heirs (Borrower) Mrs. Nanda Vinodrao Pawar (Co-Borrower)	25-04-2025 Rs. 11,69,056 (As on 04-04-2025)	All that Piece and Parcel of Property having land and building being Plot No. 113 (Southern Side), Land area admeasuring 983.46 Sq. Ft. i.e. 91.40 Sq. Mts., situated on Land Bearing Sheet Survey No. 383, Ward No. 04 Property No. 3589 (As per the Jogan layout) Mouza No. 75, Mouza Nachangano, Pulgaon, Tehsil Deoli, District Wardha, Maharashtra 442201, Bounded As Follows: North: East part of Gomaji Ganpat Rangari, South: Plot No. 114 and House of Salfekar, East: Road, West: House of Nimje

If the said Borrowers shall fail to make payment to CGHFL as aforesaid, CGHFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of CGHFL. Any person who contravenes or abets contravention of the provisions of the said Act and Rules made thereunder, shall be liable for imprisonment and/or penalty as provided under the Act.

Place : Maharashtra Date : 29-04-2025 Sd/- (Authorised Officer), For Capri Global Housing Finance Limited (CGHFL)

### MAHARASHTRA INDUSTRIAL DEVELOPMENT CORPORATION

(A Government of Maharashtra Undertaking)  
E-Tender Notice No/01/2025-2026

Tenders are invited from Registered/Unregistered contractors in the appropriate category for the following works.

Sr. No.	Name of work	Estimated cost in Rs.	Period for blank E-Tender available on website (www.mahatenders.gov.in)	
			From	To
<b>A</b>	<b>E.E., MIDC, E&amp;M Division, Chhatrapati Sambhajnagar</b>			
1	M & R to Centralised Water supply schemes @ Waluj.. Providing Bentonite clay and Algacide treatments for purification of water for centralised wss @ waluj. 2nd call	74,49,538/-	29-04-2025	08-05-2025
2	M&R to Centralised WSS @Waluj and Shendra - supply of chlorine gas in tonners / cylinders for centralised Water supply schemes at Waluj and Shendra-jalna.	48,05,350/-	29-04-2025	13-05-2025
<b>B</b>	<b>E.E., MIDC, Civil Division, Chhatrapati Sambhajnagar</b>			
1	Shendra Industrial Area.. M & R to CWSS Shendra-Jalna...Replacement of old damaged distribution pipeline behind M/s. Harman Industries at Shendra Five Star Industrial Area	40,25,040/-	29-04-2025	13-05-2025
2	Waluj Industrial Area.. M & R to Roads.. Cleaning of Built up gutters, nalla in ABCD Block and other miscellaneous work for year 2025-2026.	39,68,646/-	29-04-2025	13-05-2025
3	Shendra Five Star Industrial Area.. M&R to roads.. Providing fencing to the open spaces, amenities & allied works in Shendra Industrial Area.	37,55,186/-	29-04-2025	13-05-2025
4	Waluj Industrial Area.. M & R to Centralized Water Supply Scheme at Waluj... Providing Housekeeping Services for various premises under Centralized Water Supply Schemes. (2nd Call)	37,10,422/-	29-04-2025	08-05-2025
5	Shendra Five Star Industrial Area.. M&R to roads.. Construction of speed breakers at various locations in Shendra Industrial Area.	24,20,179/-	30-04-2025	14-05-2025
6	Waluj Industrial Area.. M&R to Road.. Pre-monsoon works in Area for the year-2025	15,90,788/-	30-04-2025	14-05-2025
7	Waluj Industrial Area.. M & R to centralized water supply schema.. Retrofitting and Structural strengthening of Waluj Staff Quarters using high strength repair mortar (thixotropic) and arresting heavy leakages with tactile quality crevice material.	39,92,097/-	30-04-2025	14-05-2025
8	Waluj Industrial Area.. M & R to centralized water supply schema.. Providing protective measures 700 mm diameter mild steel rising main pipeline at Chikalthana Industrial Area.	39,56,850/-	30-04-2025	14-05-2025
<b>C</b>	<b>E.E., MIDC, Division, Nashik</b>			
1	M&R to WSS @ Nashik (Satpur) & Addl. Nashik (Ambad) Industrial Area... Providing photo water meter reading system through mobile application & distribution of water bills, notices & consumer services in Nashik (Satpur) & Addl. Nashik (Ambad) Industrial Area.	31,29,119/-	29-04-2025	13-05-2025
2	NASHIK(SATPUR) INDUSTRIAL AREA ..M & R to NRB at Nashik..Comprehensive annual maintenance contract for online UPS, Battery systems, Air-conditioners & misc repairs work at Udyog bhavan Building, Nashik.	15,09,501/-	29-04-2025	13-05-2025
<b>D</b>	<b>E.E., MIDC, Division, Dhule</b>			
1	M&R to W/S/S, M&R to N.R. building, M&R to Residential building at Jalgaon Industrial and M&R to W/S/S at Jamner Industrial Area... Providing services for operation of pumps at Jamner Industrial Area and miscellaneous regular maintenance at WTP, Jackwell, Staff colony at Sakegaon and CFC building, GSR & staff colony at Jalgaon for 2025-2026.	38,89,664/-	29-04-2025	13-05-2025
2	DEPOSIT CONTRIBUTION WORK... PACHORA CO-OPERATIVE INDUSTRIAL AREA...Providing and erecting Highmast Solar Street light for Co-operative Industrial Estate.	19,00,000/-	29-04-2025	13-05-2025
3	DG - ADDL. JALGAON I, II INDUSTRIAL AREA... M & R to water supply scheme --- Repairs of chambers on Distribution line and GSR at Jalgaon Industrial area.	25,79,949/-	29-04-2025	13-05-2025
4	Dhule Industrial Area & Nardana Industrial Area... M&R to WSS... Overhauling of Actuators in Filter Gallery with servicing of valves, servicing of APFC Panel and other misc work.	37,73,679/-	29-04-2025	13-05-2025
<b>E</b>	<b>E.E., MIDC, Division, Latur</b>			
1	M&R to Latur & Additional Latur Water Supply Scheme..... Supplying, erecting, testing and commissioning of Advance Early Streamer Emission Protector Lighting Arrestor at various locations.	39,59,600/-	29-04-2025	13-05-2025
2	M&R to street Light ..... Annual Maintenance of street light in Additional Latur Indl area...	28,71,332/-	29-04-2025	13-05-2025
3	M&R to NRB (Guest House) @ Latur Indl. Area.... Providing services of unskilled workers for MIDC Guest house.	8,97,900/-	29-04-2025	13-05-2025
4	M&R to WSS at Ausa I/A.. Annual Maintenance of 200mm dia. MS pipeline from WTP at Addl. Latur I/A to Ausa I/A.	16,03,752/-	30-04-2025	14-05-2025
5	M & R to WSS at Dharashiv Industrial Area... Structural strengthening and arresting leakages of 500 cum ESR, with high strength protective based treatment.	40,12,920/-	30-04-2025	14-05-2025
6	M&R to WSS at Omega industrial area... Supply of Chlorinator and safety equipment's for Chlorination system at Omega	7,80,400/-	30-04-2025	14-05-2025
<b>F</b>	<b>Jt. CAO Chhatrapati Sambhajnagar</b>			
1	Supply of General Office Stationary... Execution of rate contract for the one year.	490,00,772/-	29-04-2025	13-05-2025

The right to cancel continues or modifies tender notice or part thereof is reserved by Maharashtra Industrial Development Corporation. The contractors are requested to visit E-Tendering Portal of Govt. of Maharashtra (https://mahatenders.gov.in) for Tendering Process.

### Public Notice For E-Auction Cum Sale (Appendix - IV A) (Rule 8(6))

Sale of Immovable property mortgaged to IIFL Home Finance Limited (Formerly known as India Infoline Housing Finance Ltd.) (IIFL-HFL) Corporate Office at Plot No.98, Udyog Vihar, Phase-IV, Gurgaon-122015 (Haryana) and Branch Office at - IIFL House Sun Infotech Park Road No. 16V Plot No.B-23, Thane Industrial Area Wagale Estate Thane - 400604 under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter "Act"). Whereas the Authorized Officer ("AO") of IIFL-HFL had taken the possession of the following properties pursuant to the notice issued under Section 13(2) of the Act in the following loan accounts/property details as under: "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WITHOUT RECOURSE BASIS" for realization of IIFL-HFL's dues. The Sale will be done by the undersigned through e-auction platform provided at the website: www.iiflhome.com

Borrower(s) / Co-Borrower (s) / Guarantor(s)	Demand Notice Date and Amount	Description of the immovable property/ Secured Asset	Date of Symbolic Possession	Reserve Price
1.Mr. Prithal Singh Kulsavanshi Bhus, 2. Mrs. Harjit Kaur Wash And More Multi Car Care (Prospect No 98925, IL1068491)	22-Nov-2024, Rs.1,51,07,335/- (Rupees One Crore Fifty One Lakh Seven Thousand Three Hundred and Thirty Five Only)	All that part and parcel of the property bearing Property 1: Flat 190F, 19th Floor, Wing B, Foresta A B H and 1, Kalyan Shiphata Road, Mangon Dombivli (East), Thane, Maharashtra, India, 421201 (Carpet Area admeasuring 759 sq. ft.) Property 2: Flat 190F, 19th Floor, Wing B, Foresta A B H and 1, Kalyan Shiphata Road, Mangon Dombivli (East), Thane, Maharashtra, India, 421201 (Carpet Area admeasuring 759 sq. ft.)	27-Jan-2025	Rs. 65,00,000/- (Rupees Sixty Five Lakh Only) Earnest Money Deposit (EMD) Rs. 6,50,000/- (Rupees Six Lakh Fifty Thousand Only) (For Property 1) Reserve Price: Rs. 58,00,000/- (Rupees Fifty Eight Lakh Only) Earnest Money Deposit (EMD) Rs.5,80,000/- (Rupees Five Lakh Eighty Thousand Only) (For Property 2)

**TERMS AND CONDITIONS:**

- For participating in e-auction, intending bidders required to register their details with the Service Provider https://www.iiflhome.com well in advance and has to create the login account, login ID and password. Intending bidders have to submit / send their "Tender FORM" along with the payment details towards EMD, copy of the KYC and PAN card at the above mentioned Branch Office.
- The bidders shall improve their offer in multiple of amount mentioned under the column "Bid Increase Amount". In case bid is placed in the last 5 minutes of the closing time of the auction, the closing time will be automatically get extended for 5 minutes.
- The successful bidder should deposit 25% of the bid amount (after adjusting EMD) within 24 hours of the acceptance of bid price by the AO and the balance 75% of the bid amount within 15 days from the date of confirmation of sale by the secured creditor. All deposit and payment shall be in the prescribed mode of payment.
- The purchaser has to bear the cess, applicable stamp duty, fees, and all other statutory dues or other dues like municipal tax, electricity charges, land and all other incidental costs, charges including all taxes and rates outgoings relating to the property.
- The purchaser has to pay TDS application to the transaction/payment of sale amount and submit the TDS certificate with IIFL HFL.
- Bidders are advised to go through the website https://www.iiflhome.com and https://www.iifl.com/home-loans/properties-for-auction for detailed terms and conditions of auction sale & auction application form before submitting their bids for taking part in the e-auction sale proceedings.
- For details, help procedure and online training on e-auction prospective bidders may contact the service provider E mail id: care@iiflhome.com, Support Helpline Numbers: @1800 2672 499.
- For any query related to Property details, Inspection of Property and Online bid etc. call IIFL HFL toll free no. 1800 2672 499 from 09:30 hrs to 18:00 hrs between Monday to Friday or write to email: care@iiflhome.com
- Notice is hereby given to above said borrowers to collect the household articles, which were lying in the secured asset at the time of taking physical possession with IIFL-HFL shall not be responsible for any loss of property under the circumstances.
- Further the notice is hereby given to the Borrowers, that in case they fail to collect the above said articles same shall be sold in accordance with Law.
- In case of default in payment at any stage by the successful bidder / auction purchaser within the above stipulated time, the sale will be cancelled and the amount already paid will be forfeited (including EMD) and the property will be again put to sale.
- AO reserves the rights to postpone/cancel or vary the terms and condition of tender/auction without assigning any reason thereof. In case of any dispute in tender/auction, the decision of AO of IIFL-HFL will be final.

**15 DAYS SALE NOTICE UNDER THE RULE 8 SUB RULE 1) OF SARFAESI ACT, 2002**

The Borrower are hereby notified to pay the sum as mentioned above along with upto dated interest and ancillary expenses before the date of tender/auction, failing which the property will be auctioned/sold and balance dues if any will be recovered with interest and cost.

Place:- Thane, Date: 29-April-2025 Sd/- Authorised Officer, IIFL Home Finance Limited.

### AXIS BANK LTD.

Branch Office - Gigaplex, NPC-1, 3<sup>rd</sup> Floor, MIDC, Airoli Knowledge Park, Mugulgan Road, Airoli, Navi Mumbai - 400708. Regd. Office: Trishul, Opp. Samartheshwar Temple, Law Garden, Ellisbridge, Ahmedabad - 380006.

#### Rule 8(1) Possession Notice (For Immovable Property)

Whereas the undersigned being the Authorized Officer of the Axis Bank Ltd. under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices on the dates mentioned below calling upon the following Borrowers/Mortgagors, to repay the amounts mentioned in the notices and as per described below within 60 days from the date of the said Notice.

The Borrowers / Co-Borrowers having failed to repay the amount, Notice is hereby given to the Borrowers /Co-Borrowers /Mortgagors and the Public in general that the undersigned has taken Possession of the properties described herein below in the exercise of the powers conferred on him under Section 13(4) of the said Act read with rule 6 & 8 of the security Interest (Enforcement) Rules, 2002 on the dates mentioned below. The Borrowers /Co-Borrowers /Mortgagors in particular and the Public in general are hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the Axis Bank Ltd. for the amounts mentioned herein below and future interest thereon.

The Borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets.

This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

Sr. No.	Name and Address of Borrowers/ Guarantors and Account No.	Outstanding Amount in Rs.	Date of Demand Notice
1	Naushad Alam Mohammad Shaikh Acc. No. : PHR002302529813	Rs. 6,90,514.95/- (Rupees Six Lakh Ninety Thousand Five Hundred Fourteen and Paise Ninety Five Only) as on 13/09/2024 plus interest thereon	25/09/2024 23/04/2025 Physical
<b>Schedule of the Property :</b> Flat No 406, 4 <sup>th</sup> Floor, Bldg No.02, Bldg Type C2, C, Phalguni Building, Nine Star Residency, Project Survey No :-246, Hissa No. 2/1, Saphale West, Palghar- 401102, Admeasuring: 24.63 Sq. Mtrs Carpet Area			
2	Bhavesh Ishwar Solanki Acc. No. : PHR057306876513	Rs. 19,11,145/- (Rupees Nineteen Lakh Eleven Thousand One Hundred Forty Five Only) as on 13/09/2024 plus interest thereon	25/09/2024 23/04/2025 Physical
<b>Schedule of the Property :</b> Flat No. 202 B, 2nd Flr. Bldg. No. 21, Nakshatra Residency, Gat No - 224, 226/2/3, Village Makane Central Park, Panditpada Saphale West - 401102 Admeasuring: 30.82 Sq. Mtrs Carpet Area			
3	Zahira Khan Acc. No. : PHR002305634084	Rs. 18,97,628/- (Rupees Eighteen Lakh Ninety Seven Thousand Six Hundred Twenty Eight Only) as on 17/05/2024 plus interest thereon	27/05/2024 23/04/2025 Physical
<b>Schedule of the Property :</b> Flat No. 004, Grd Flr. B Wing, Tulip Bld No 5, Type C2, Land Bearing Gut No. 198, Hissa No. 1/b, At Village - Makane, Mandre Road, Saphale (west), Tal & Dist. Palghar-401102, Admeasuring: 28.9 sq. Mtrs Carpet Area			
4	Omprakash Shyamnarayan Pandey Acc. No. : PHR032808995570	Rs. 11,77,863/- (Rupees Eleven Lakh Seventy Seven Thousand Eight Hundred Sixty Three Only) as on 13/08/2024 plus interest thereon	21/08/2024 23/04/2025 Physical
<b>Schedule of the Property :</b> Flat A 107 1st Flr. A Wing Bldg No 5, Pearl Viny Garden, Survey No. 231/1b, Tembikhodave Road Nr Makane Kapse, Mandre Village, Saphale West Taluka & Dist Palghar- 401102 Admeasuring: 236 sq. Ft Carpet Area			
5	Bhairali Shankarlal Sahu Acc. No. : PHR057303932628	Rs. 12,90,984/- (Rupees Twelve Lakh Ninety Thousand Nine Hundred Eighty Four Only) as on 18/03/2024 plus interest thereon	27/03/2024 23/04/2025 Physical
<b>Schedule of the Property :</b> Flat No.101, 1st Floor, Wing C , Minakshi Apartment, Gut No. 193, whichlying being and Situated At Village- Zanzrol Kelve East, Taluka and District Palghar - 401209, Admeasuring: 306.02 sq. Ft Carpet Area & Balcony Area 6.09 Sq Ft			
6	Mohd. Imran Anwar Shaikh Acc. No. : PHR002309474393	Rs. 18,40,037/- (Rupees Eighteen Lakh Forty Thousand Thirty Seven Only) as on 13/09/2024 plus interest thereon	25/09/2024 24/04/2025 Physical
<b>Schedule of the Property :</b> Flat No. 405, 4 <sup>th</sup> Floor, A-wing, Bldg. No.1, Jupiter Complex, Gut No. 115, 116, 118, Betegaon, Boisar East, Palghar -401501 Admeasuring: 37.51sq. mtrs Carpet Area			
7	Shailesh Sharma Acc. No. : PHR064708548569	Rs. 17,03,825/- (Rupees Seventeen Lakh Three Thousand Eight Hundred Twenty Five Only) as on 13/08/2024 plus interest thereon	21/08/2024 23/04/2025 Physical
<b>Schedule of the Property :</b> Flat No. 301, 3rd Floor, B/Wing, Building No.03, Sai Siddhi Apartment, Gat No. 4, Vill. Mann, Near D-mart, Boisar East-401501. Admeasuring: 33.55 sq. mtrs Carpet Area			
8	Shriram Chorisyra Acc. No. : PHR057307927684	Rs. 14,81,870/- (Rupees Fourteen Lakh Eighty One Thousand Eight Hundred Seventy Six Only) as on 18/01/2024 plus interest thereon	30/01/2024 24/04/2025 Physical
<b>Schedule of the Property :</b> Flat No. 102, 1st Floor, Building No. 5, A-wing, Type D1, Jay Ma Residence, Pahse-I, Nagjati Naka, Behind H.P. Petrol Pump, Boisar East, Palghar- 401501 , Admeasuring: 13371.48 Sq.mtr. Built Up Area			
9	Dovaram Samaji Raika Acc. No. : PHR064704615355	Rs. 12,69,133/- (Rupees Twelve Lakh Sixt Nine Thousand One Hundred Thirty Three Only) as on 18/01/2024 plus interest thereon	30/01/2024 24/04/2025 Physical
<b>Schedule of the Property :</b> Flat No. B/104, Future Galaxy Building No. 02, B Wing, S No. 166, Shaligram Township, Padage Palghar - 401208			

Date : 23/04/2025, 24/04/2025  
Place : Airoli, Navi Mumbai  
Authorised Officer,  
Axis Bank Ltd.

### PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF BOMBAY RAYON CLOTHING LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Bombay Rayon Clothing Limited
2. Date of incorporation of corporate debtor	03.01.2005
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101MH2005PLC150375
5. Address of the registered office and principal office (if any) of corporate debtor	402/4th Floor, Kamla Hub, N.S.Road No.1 Juhu Scheme, Vile Parle (West), Mumbai City, Mumbai, Maharashtra, India, 400049
6. Insolvency commencement date in respect of corporate debtor	24.04.2025 (Order Copy Received on 28.04.2025)
7. Estimated date of closure of insolvency resolution process	21.10.2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ram Singh Setia Registration No: IBB/IPA-001/IPPO1189/2018-19/11935
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1004, Tower B, Celestia Spaces, Tokershvi Jivraj Road, Sewri, Off Zakaria Bunder Road, Mumbai City, Maharashtra, 400015 Email - setiar@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Finvin Turnaround Restructuring Private Limited Situated At 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH-400059. Email - cirp.bombayrayon@gmail.com
11. Last date for submission of claims	13.05.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a. Web Link: https://bbi.gov.in/en/home/downloads b. Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Bombay Rayon Clothing Limited** in CP(IB)No.646/MB/2024 on 24.04.2025 (Order Copy Received on 28.04.2025).

The creditors of **Bombay Rayon Clothing Limited**, are hereby called upon to submit their claims with proof on or before 13.05.2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 28.04.2025  
Place : Mumbai  
Sd/-  
Ram Singh Setia  
Interim Resolution Professional  
Reg No. IBB/IPA-001/IP-P01189/2018-2019/11935  
Authorisation for assignment(AFA): AA1/11935/02/311225/107560  
Validity for Assignment of Assignment: 31.12.2025  
Address Registered with IBB: 1004, Tower B, Celestia Spaces, Tokershvi Jivraj Road, Sewri, Off Zakaria Bunder Road, Mumbai City, Maharashtra, 400015  
Correspondence Address: Finvin Turnaround and Restructuring Private Limited situated at 605, 6th Floor, Suntek Crest, Mukund Nagar Road, Andheri (E), Mumbai, MH - 400059.  
Reg Email Id: setiar@gmail.com  
Process Specific Email Id for correspondence: cirp.bombayrayon@gmail.com

### ASREC (India) Limited

Bldg. No. 2, Unit No. 201-202A & 200-202B, Gr. Floor, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Chakala, Andheri (East), Mumbai-400 093.

### APPENDIX-IV A

#### PUBLIC NOTICE FOR AUCTION - SALE OF IMMOVABLE PROPERTY

(Under Rule 8(6) of the Security Interest (Enforcement) Rules, 2002)

WHEREAS, ASREC (India) Ltd. is a Securitisation and Asset Reconstruction Company (hereinafter referred to as "ASREC") and secured creditor of Borrower Account names by virtue of Assignment Agreement dated 27.10.2021 executed with Nav Jeevan Co-operative Bank Ltd. Acting in its capacity as Trustee of ASREC (India) Ltd. and has acquired the secured debt of M/s. K.S. Knitters - Proprietor of Mr. Siddhant Satyapal Malani, Guarantor of Mrs. Karuna S. Malani and Subhash Chand Pal along with underlying securities from the original lender, Nav Jeevan Co-operative Bank Ltd. The Authorized Officer of Nav Jeevan Co-operative Bank Ltd (Assignor Bank) in exercise of powers conferred under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI) and Security Interest (Enforcement) Rules, 2002, had issued a demand notice dated 13.08.2021 u/s 13(2) of the said Act calling upon all the aforesaid borrowers/mortgagors/guarantors in their capacity for repayment of total outstanding amount aggregating to Rs. 47,79,207.00 (Rs. Forty Seven Lakhs Seventy Nine Thousand Two Hundred and Seven Only) as on 30.06.2021 plus further interest from 01.07.2021 interest & cost, respect of the advances granted by the Nav Jeevan Co-operative Bank Ltd., within the stipulated period of 60 days as mentioned in the Demand Notices under Section 13(2) of the said Act served upon the borrowers & Joint/Co-borrowers. Details of Total outstanding as below:

Name of the Account	Facilities/Amount
M/s. K.S. Knitters, Mr. Siddhant Satyapal Malani (Proprietor) and Mrs. Karuna S. Malani (Guarantor) and Mr. Subhash Chand Pal (Guarantor)	Over draft A/c No. 435003020001494 Rs. 45,66,057/- as on 30.06.2021 together with further interest + penal interest @ 2% p.a. thereon with effect from 01.07.2021. Term Loan A/c No. 4350036150000335 Rs. 2,13,150/- as on 30.06.2021 together with further interest + penal interest @ 2% p.a. thereon with effect from 01.07.2021.

**Total Outstanding Amount Rs. 47,79,207/- as on 30.06.2021**

As the Borrowers, Joint/Co-Borrower/Partners/Guarantor/Mortgagors having failed to repay the entire dues as per said demand notice dated 13.08.2021 under Sec. 13(2) of the said Act, within the stipulated period of sixty days and pursuant to aforesaid Assignment Agreement dated 27.10.2021 in favor of ASREC (India) Limited, the Authorized Officer of ASREC (INDIA) Ltd., in exercise of the powers conferred under Section 13(4) read with Enforcement of Securities (Interest) Rules, 2002, took physical possession of the below mentioned properties on dated 21.02.2025 with section 14 of SARFAESI Act, 2002.

Since the entire dues have not been cleared, Notice is hereby given to the public in general and borrower(s), Joint/Co-Borrower and Guarantors that the Authorized Officer hereby intends to sell the below mentioned secured property for recovery of dues in the account, as per aforesaid demand u/s 13

